

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 01-07-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : **Maan Sarovar Properties Development
Pvt Ltd**

PETITION NUMBER : **CP(IB)/706(CHE)/2020**

APPLICATION NUMBER : **a) IA/IBC/1405/2024
b) IA/IBC/1465/2024
c) IA/IBC/889/2024**

ORDER

205.a. IA/IBC/1405/2024 IN CP(IB)/706(CHE)/2020

Ld. Counsel Mr. E. Om Prakash for the Applicant. Ld. Counsel
Ms. Lakshana Viravalli for the Respondent.

Applicant is directed to serve copy of the Application on the Respondent and
file AOS.

Registry is directed to take on record the submissions of RP in IA/1782/2023.

List the Application along with the main matter for hearing on **04.07.2024**.

205.b. IA/IBC/1465/2024 IN CP(IB)/706(CHE)/2020

Ld. Counsel Mr. Bhagavath Krishnan for Union Bank of India. Ld. Counsel
Ms. Lakshana Viravalli for the RP.

In this case the main issue of the Applicant is pending for adjudication before
the Hon'ble NCLAT as they have made belated claim as Financial Creditor.

Contd ... 2

Applicant is directed to serve copy of the Application on the Respondent and file AOS.

List the Application along with the main matter for hearing on **04.07.2024**.

205.c. IA/IBC/889/2024 IN CP(IB)/706(CHE)/2020

Ld. Counsel Mr. Akhil Akbar Ali for the Applicant. Ld. Counsel Ms. Lakshana Viravalli for the RP.

Applicant is directed to serve copy of the Application on the Respondent and file AOS.

Reply be filed within a week.

Rejoinder, if any, be filed within a week thereafter.

List the Application for hearing on **26.07.2024**.

Sd/-

RAVICHANDRAN RAMASAMY
Member (Technical)

phk

Sd/-

JYOTI KUMAR TRIPATHI
Member (Judicial)